

ACT No. XIX OF 1918.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

(Received the assent of the Governor General on the 20th
September, 1918.)

An Act further to amend the Indian Defence
Force Act, 1917. •

III of 1917. **W**HEREAS it is expedient further to amend the
Indian Defence Force Act, 1917; It is hereby
enacted as follows:—

1. This Act may be called the Indian Defence Short title.
Force (Further Amendment) Act, 1918.

III of 1917. 2. After section 11 of the Indian Defence Force Insertion of
new section
11 A, in Act
III of 1917.
Act, 1917, the following section shall be inserted,
namely:—

“11-A. Any European British subject who for Enrolment of
European
British
subjects above
the age of 50
years.
the time being has attained the age of 50 years may
offer himself for enrolment for general military
service or local military service, and may be enrolled
accordingly in the prescribed manner, and any person
so enrolled shall be liable to all the obligations im-
posed on persons deemed to be enrolled for general
military service or local military service within the
meaning of this Act, as the case may be, and shall con-
tinue to be so liable until relieved thereof in the
prescribed manner.”